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Affidavit to be furnished by the candidate along with Nomination Paper
Before the Returning Officer

For election to BIHAR LEGISLATIVE ASSEMBLY.(name of the House)
From 75, SAHARSA CONSTITUENCY (Name of the Constituency)

I, ALOK RANJAN Son of Late Pramod Kumar Jha. Aged -36years, resident of Village-KAHARA.

Post Office:-KAHARA, Police Station: - SAHARSA, Dist:-SAHARSA (BIHAR), a Candidate at the above Election, do hereby solemnly affirm and state on oath as under:-

(Strike out whichever is not applicable):-

(1) I am a Candidate set up by BHARTIYA JANTA PARTY (name of the Political party).

### (2) Details of PAN and status of filing of Income tax return:

SL No.	Names	Permanent Account Number (PAN)	The financial year for which last Income-tax return has been filed	Total income shown in Income- Tax Return (in Rupees)
1-	Self	AHLPR4850R	2010-11	239234/-
20	Spouse-	AHUPJ5372P	2010-11	STATES AND ADDRESS OF THE PARTY
3.	Dependent 1	A110133372F	2010-11	195185/-
1	Dependent 2			
5.	Dependent 3			

## (3) The following case(s) is/are pending against me in which cognizance has been taken by the court:-

Sl. No.	Office	Description
(a)	The details of case where the court has taken cognizance. Sections of the Act and description of the office for which cognizance taken:	No
(b)	Name of the court, Case No. and Date of order taking cognizance:	No
(c)	Details of Appeal (s)/ Application (s) for revision (if any) filed against the above order(s):	No

## 4. Cases in which I have been convicted by a court of law (other those referred to in form 26):

(a)	The details of cases. Sections of the Act and description of the offence for which convicted:	No
(b)	Name of the Court(s). Case No. and Date (s) of order(s).	No
(c)	Punishment ir sposed:	No

<sup>(5)</sup> That I give herein below the details of the assers (movable and immovable etc.) of myself my spouse and all dependents:

#### A Details of movable assets:

Note:-

1. Assets in joint name indicating the extent of joint ownership will also have to be given

2. In case of deposit/Investment, the details including Serial Number. Amount, Date of Deposit, the Scheme, Name of Bank/ Institution and Branch are to be given

3. Value of Bonds/ Share/ Debentures as per the current market value in Stock Exchange in respect of fisted companies and as per books in case of non-listed companies should be given.

Dependent', here means a person, substantially dependent on the income of the candidate.

5. Details including amount is to be given separately in respect of each investment)

SI. No.	Description	Sei	ır	Spouse	Dependent-	Dep ende nt-2	De
(i)	Cash in hand		Rs.7091.00	Rs.98990/-	NIL	NIL	NIL
	Details of Deposits in Bank accounts (FDRs. Term Deposits and all other types of Deposits including saving accounts) Deposits with Financial Institutions, Non Banking Financial Companies and Cooperative societies and the amount in each such deposit	SBI M.Br 11098197387 SBI Bz.Br 11024133964 BOI,SHR 10506 CBI,SHR 154774599 SBI,PTN 10238616935 SBI,Vidhan Sabha 20015881006 SBI BZR Br 31450445606 Fixed Deposit 11024191382 30470345446	12587.71 43332.00 196822.00 19307.00 12997.30 70502.00 10209.00	F.D. 31823125775- Rs.93401 31823124192- Rs.93401. BOI(SHS)- Rs.206883 (A/C No 14572)	NIL	NIL	NIL

	Details of investment in Bonds, Debentures/shar es and units in companies/Mut ual funds and others and the	NIL	NIL	NIL.	NIL	NIL
(iv)	amount.  Details of investment in NSS, postal Savinng, insurance Policies and investment in any Financial Instrument in Post office or Insurance Compant and the amount	Policy No. Amount 1)520883936 - 17866.00 2)521149497 - 35388.00 3)5211414168- 213691.00 Post Office- Rs.63000.00	NIL	Policy No. 522859652 Amount – Rs.50855.00	NIL	NIL
(v)	Personal loans/advance given to any person or entity including firm, Company, Trust etc. and other receivables from debtors and the amount.	Rs.22355.00	Rs.1100000.00	NIL.	NIL	NIL
(vi)	Motor Vehicles/ Aircrafts/Yacht/ Ships (details of Make. Registration No. etc. Year of Purchase and amount)	1)Bolero DLX(Mahindra &Mahindra) Reg.NoBR19A-8956 Year-2005,Amt-Rs.564524/- 2)Delivery Van(Piagio), Reg.NoBR19A-8635, Year-2005,AmtRs.134685/- 3)Scorpio(Mahindra & Mahindra) Reg.NoBR19D-1131 Year-2011,AmtRs.1012530,	NIL	NIL	NIL	NIL
(vii)	Jewelry, bullion and valuable thing(give details of weight and value)	Ring (Gold 30gm.Approx.)- Rs.60,000/-(approx.)	Gold Ornaments (Ring, chain,& others) Wt250gm. Value485000/-appr. Silver Ornaments (locket, Payal, etc.) Wt350gm.Value- Rs.20000/-	NII.	NIL	NIL

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(viii)	Any other assets such as value of Claims/ interest	Household Goods, Furniture Electrical & Electronic Goods approximately- Rs.232000.00	Household goods ,Furniture ,Electrical & Electronic Goods Approx.Value- Rs,215000.00	NIL	NIL	NIL
(ix)	Gross Total value	Rs.2872646.01	Rs.2312675.00	Rs.50855.00		

#### 3.Details of Immovable assets:

(Note: 1. Properties in joint ownership indicating the extent of joint ownership will also to be indicated

2. Each land or building or apartment should mentioned separately in this format)

S.I No.	Description	Self	Spouse	Depend ent-1	Depend ent-2	Dep
(i)	Agricultural Land Location(s) Survey number(s)	1)SaharsaDist,Saharsa-Anchal,Under Mauza - Kahara,Khata- 501,486,365,423,363,419,500,379,403 .Khesra- 2699,2630,2692,2694,2695,2696,2700 .2684,2685,2686,2631,2693,2687,270 5, Under Mauza- Dighia Khata-109,91 Khesra-54,55 KAHARA MAUZA Khata-477,415,468,429,451 Khesra- 1214,1215,1216,1218,1219,1217	NIL	NIL	NIL	NIL
	Area (Total measurement in acres)	3.5 Acre	NIL	NIL	NIL	NIL
	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	NIL.
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL

	Cost of Land (in case of purchase) at	NIL	NIL	NIL	NIL	NIL
	the time of purchase					
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NII
	Approximate Current market value	Approx Rs.2000000.00	NIL	NIL	NIL	NII
(ii)	Non Agricultural Land Location(s) Survey number(s)	SAHARSA DIST. Under Kahara Anchal-Mauza-Saharsa Khata-699,702,701,696 Khesra-392,395,396,390,393	NIL	NIL	NIL	NII
	Area (Total Measurement in sq. ft.)	5 kattha, 6 dhur.	NIL	NIL	NIL	NII
	Whether inherited property (Yes or No)	YES	NIL	NIL	NIL	Nil
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NII
	Cost of Land (in case of purchase) at the time of purchase	NIL	NIL	NIL	NIL	NII
	Any Investment on the land by way of development, construction etc.	NIL	NIL	NIL	NIL	NII
	Approximate Current	Approx Rs.1800000.00	NIL	NIL	NIL	NIL

	market value					
(iii)	Commercial Buildings (including apartments) — Locations(s) — Survey number(s)		NIL	NIL	NIL	NI
	Built up Area (Total measurement in sq. ft.)	NIL	NIL	NIL	NIL	NII
	Whether inherited property (Yes or No)	NIL	NIL	NIL	NIL	NII
	Date of purchase in case of self acquired property	NIL	NIL	NIL	NIL	NIL
	Cost of Property (in case of purchase) at the time of purchase	NIL	NIL	NIL.	NIL	NIL
	Any Investment on the Property by way of development, construction etc.	NIL.	NIL	NIL	NIL	NIL
	Approximate Current market value	NIL	NIL	NIL	NIL	NIL
	Residential Building (Including apartments,) Survey number(s)	Building at Bharti Nagar, Ward-26, Saharsa. Approx Value-Rs.1000000.00	NIL	NIL	NIL	NIL
	Area (Total measurement in sq. ft.)	NIL.	NIL	NIL	NIL.	NIL
	Whether inherited property (Yes or No)	Yes	NIL	NIL	NIL	NIL

	Date of purchase in case of self acquired property	NIL.	NIL	NIL	NIL	NIL
	Cost of Property (in case of purchase) at the time of purchase	NIL	NIL.	NIL	NIL	NIL
	Any Investment on the land by way of development, construction etc.	NIL	NIL.	NIL	NIL	NIL
	Approximate Current market value	Approx.Rs.700000,00	NIL	NIL.	NIL	NIL
(v)	Others (such as interest in property)	NIL.	NIL	NIL	NIL	NIL
(vi)	Total of Current Market value of (i) to(v) above	Rs.5500000.00	NIL	NIL	NIL	NIL

(6) I give herein below the details of liabilities/ dues to public financial institutions & government:-(Note: Please give separate details of name of Bank, institution, entity or individual & amount for each item)

S.I No	Description	S	elf	Spouse (s)	Depen dent-I	Depen dent-2	De de
(i)	Loan or dues to Bank/ Financial Institution(s) Name of Bank or FI Amount outstanding Nature of Joan	SBI.Bazar Br.CC SBI.Bazar Br.TL Vidhan sabha loan	175270.53 105715.30 600000.00	NIL	NIL	NIL	NI
	Loan or dues to any individuals/ Entity other than mentioned in (i) above. Name(s) Amount	Individual Loan-Rs.	350000.00	NIL	NIL	NIL	NI

	outstanding Nature of loan					
	Any other liability	Rs.215760.00	NIL.	NIL.	NIL	N
	Grand total of liabilities	Rs.1446745.83	NIL	NIL	NIL	N
(ii)	Dues: Dues to departments dealing with government accommodation	NIL	NIL	NIL	NIL.	NI
	Dues to departments dealing with supply of electricity	NIL	NIL	NIL	NIL	NI
	Dues to departments dealing with supply of telephone/ mobiles	NIL	NIL	NIL	NIL	NI
	Dues to departments dealing with government transport (including aircrafts and helicopters)	NIL	NIL	NIL	NIL	NI
	Income Tax Dues	NIL	NIL			
	Wealth Tax Dues	NIL	NIL.	NIL.	NIL	NI
	Service Tax Dues	NIL	NIL NIL	NIL	NIL	NI
	Municipal/ Property Tax Dues	NIL.	NIL	NIL NIL	NIL	NI
	Sales Tax Dues	NIL	NIL	NIL	NITE	2.75
	Any other dues	NIL	NIL	NIL	NIL	NI
	Grand total of all Govt. dues	NIL	NIL	NIL	NIL NIL	NI NI

### (7) Details of Profession or occupation:

a. Self- Business

b. Spouse- Coaching

# (8) My educational qualification is as under: Ph.D.(B.N.M.University, Madhipura) Year-2007

(Give details of highest School / University education with full form of the certificate / diploma/degree course) (Name of the School /College/ University & the year in which the course was completed.)

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### (9). ABSTRACT OF THE DETAILS GIVEN IN (I) TO (8) ABOVE:

1	than along the candidate								
2	Ful	ll Postal address	Bharti N	Bharti Nagar, Ward-26, Saharsa, (Bihar) PAHARSAIN-852201					
3		mber & Name of the constituen State	cy 75.Sahai	arsa Constituency, Bihar					
4	Name of the political party which set up the candidate (otherwise write Independent)		set Bhartiya	Bhartiya Janta Party					
	<ul> <li>(a) Number of cases in which conviction order passed (other than those referred to in Form26)</li> </ul>		No	No					
	(b) Total number of pending cases whether the court (s) have taken cognizance		No	No					
5	PAN of			Year for which last Income Tax Return filed(F.Y.		Total Income			
	(a) Candidate AHLPR4850R		2010-11	2010-11			239234.00		
	(b) Spouse: AHUPJ5372P		2010-11	2010-11			195185.00		
_	(c) Dependents		No	lo No					
6 Details of Assets & Liabilities in rupees									
	-	Description			T				
Α		Moveable Asset (Total value)	2872646.01	2312675.00	50855.00		NIL	NIL	
В.	-	Immovable Asset							
	(i)	Purchase Price & Development Cost of Immovable Property (Total)	NIL	NIL	NIL		NIL	NIL	
	(ii)	Approximate Current Market Price of Asset (Total Value)	5500000.00	NIL.	NIL		NIL	NIL	
7	(i)	Liabilities							
		Government dues (Total)	NIL	NIL	NIL		NIL	NIL	
	(ii)	Loans from Bank, Financial Institutions & others (Total)	1446745.83	NIL	NIL		NIL	NIL	

(Give details of School/ University education with full form of the certificate/ diploma/ degree course) (Name of the School/ College/ University & the year in which the course was completed.)

#### VERIFICATION

I, the deponent, above named, do hereby verify & declare that the contents of this affidavit are true & correct to the best of my Knowledge and belief, no part of it is false and nothing material has been concealed there from. I further declare that:

(a) There is no case of conviction or pending case against me other than those mentioned in items 3 & 4 above; (b) I, my Spouse, or my dependents do not have any asset or liability, other than those mentioned in items 5&6

Verified at Saharsa this the 30th day of December 27, 2011.

Note: 1 Affidavit should be filed latest by 3.00 PM on the last date of filing nominations.

2 Affidavit should be sworn before an oath Commissioner or Magistrate of the First Class or Before a Notary Publick.

3 All columns should be filled up & no column to be blank. If there is no information to punish in respect of any item, either "NIL or" Not application as the case may be, should be mentioned

4. The affidavit should be either typed or written legibly & neatly.